

**CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK,
ORDER SHEET**

COURT NO. : 102/01/20200.A./260/1118/2012A NAIK & OTHERS

-V/S-

D/O POST ITEM NO:5FOR APPLICANTS(S) Adv. :Mr. H. P. Rath

FOR RESPONDENTS(S) Adv.:Mr. S. Behera

Notes of The Registry	Order of The Tribunal
	<p>Ld. Counsel for the respondents submitted that the order of this Tribunal has been complied with by the Department and action for granting consequential benefits has been initiated by the respondents. It is not known how long time will be taken by the respondents to implement the order dated 23.11.2000 of this Tribunal. Ld. Counsel for the respondents prays for further six weeks time to comply the order of this Tribunal for which he has filed a M.A which is taken on record. Ld. Counsel for the applicant agrees that the claim of the applicant pertains to consequential benefits.</p> <p>In view of the above circumstances and taking into account the fact that the respondents have restored temporary status of the applicant w.e.f 29.11.1989 vide order dated 14.12.2019(Annexure-R/1 to the MA), the OA is disposed of at this stage with a direction to the respondents to release all consequential benefits in pursuance of the order dated 14.12.2019(Annexure-R/1) to the applicant as per law within two months time by passing appropriate orders to that effect. The applicant will be at liberty to take necessary action as per law in case this order is not complied by the respondents. No order</p>

as to costs.

Copy of this order be given to Ld. Counsels
for both the sides.

(SWARUP KUMAR MISHRA) MEMBER (J)	(GOKUL CHANDRA PATI) MEMBER (A)
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